

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6300
ANSWERED ON:15.05.2012
SEXUAL ABUSE IN ORPHANAGE
Mahato Shri Narahari; Roy Shri Nripendra Nath

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports that girl children were physically abused and also raped in Central Delhi's Arya Orphanage;
- (b) if so, the details thereof, the accused arrested and the action taken against them;
- (c) whether it is also a fact that boys housed in the orphanage used to be sodomised by senior boys and also by the warden;
- (d) if so, the details thereof;
- (e) whether the Non-Governmental Organisation (NGO) 'Haq' Foundation which was inquiring into all these matters on behalf of the Delhi Police had brought out shocking details about the orphanage and also that the orphanage is not cooperating with the NGO;
- (f) if so, the details thereof; and
- (g) the effective measures taken by the Government to check such activities in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): Yes Madam, instance of physical abuse of children in Central Delhi's Arya orphanage came to notice. Following cases have been reported:

- (i) The first incident of sexual assault of a 5 years old girl was reported by the Times of India News on 23.08.2009.
- (ii) A case FIR No.04/12 dated 10.01.2012 under section 276/377 IPC regarding rape of one minor girl Kajal aged 11 year has been registered at Police Station, Jama Masjid, Delhi.
- (iii) Another case of sexual abuse of a 11 year old boy was reported in Police Station, Jama Masjid, Delhi and FIR No.07/12 dated 11.02.2012 was registered.

Following action were taken in the above said cases:

(i) As far as first case is concerned, the Delhi Government constituted a two member committee. The committee looked into the matter and gave several recommendations for up-gradation of the institution and for the welfare of this girl child. The girl child was shifted to the other institution for care and protection on the recommendation of the committee. Regular counseling was provided to the girl & the family and Rs. 5,000/- was given to her by Delhi Commission for Women.

(ii) In the respect of second and third cases three officials (Chief Warden, Warden and Watchman) working in the Arya Orphanage have been arrested. An Administrator, has been appointed with the approval of Hon'ble LG to oversee the functioning and management of the institution. A commission of inquiry has also been set up to look into the matter.

(e) & (f): The assistance of two members of NGO "HAQ-Centre for child right" was sought to trace the culprits. During the course of enquiry NGO "HAQ-Centre for child right" submitted a detailed report which inter alia mentioned that:

There had been very little corporation from the orphanage in the course of investigation. In fact the investigation process and interactions with children was disrupted by the management.

All the children mentioned in the report need to provide immediate protection by the Police including their removal from the institutions.

The Arya orphanage is not registered under the Juvenile justice law.

A team need to be constituted by the police for further investigation as well as interaction with the children.

(g): Following measures have be taken by the Government to check such activities in future:

(i) The Government is making all efforts to ensure that all Child Care Institutions are brought within the ambit of the Juvenile Justice (Care & Protection of Children) Act, 2000.

(ii) Regular inspections are carried out in the homes.

(iii) CCTV Cameras have been installed in most of the Government run Homes.

(iv) Directions have been issued to all Children Homes for girls to ensure that only female staff is employed/posted.